

DIVISION BENCH
COURT - I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/653(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SHRI RAJASEKHAR V.K.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH FEBRUARY, 2022, 10:30 A.M

IN THE MATTER OF	STATE BANK OF INDIA VS IMPEX FERRO TECH LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conference)

For Corporate Debtor

Mr. VVV Sastry, Advocate

ORDER

1. Ld. Counsel for the Corporate Debtor present.
2. In the order dated 17.11.2021, it was observed that the Financial Creditor had assigned its entire debt to ARC Limited and therefore Ld. Sr. Counsel appearing for the Financial Creditor had submitted that it was really for the assignee to pursue the present application if it chooses to do so. Thereafter, when the matter was called on 10.01.2021 also, there was no representation either on behalf of the Financial Creditor or on behalf of the assignee. Even today matter is called there is no representation on behalf of the Financial Creditor or on behalf of the assignee by the Ld. Counsel for the Corporate Debtor is present.
3. It appears that the petitioner is not interested in pursuing the present petition, nor is the assignee interested in taking it up. It is not possible to wait indefinitely for the assignee to come up with a substitution application. Hence, the same shall stand **dismissed for non-prosecution.**

**(Balraj Joshi)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**